

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

New Delhi, the

15th September, 1966.

NOTIFICATION
INCOME-TAX

No. 6805 (F.No.203/133/06 -ITA.II) : In continuation of this
Office Notification No. 5601 (F.No.203/242/133 -ITA.II) dated

3.2.1964 It is hereby notified for general information that the
Institution mentioned below has been approved by Department of
Scientific & Industrial Research, New Delhi, the Prescribed

Authority for the purposes of clause (ii) of sub-section (1) of
Section 35 (Thirty Five/One/133) of the Income-tax Act, 1961
read with Rule 6 of the Income-tax Rules, 1962 under the category

subject to the following conditions :-

"Association"

- i) That the **Shankaracharya Pratishthan, Pune**
will maintain a separate account of the sums received
by it for scientific research.
- ii) That the said **Association** will furnish annual returns
of its scientific research activities to the Prescribed
Authority for every financial year in such forms as may
be laid down and intimated to them for this purpose by
30th April each year.
- iii) That the said **Association** will submit to the Prescribed
Authority by 30th June each year a copy of their audited
annual accounts showing their total income and expenditure
and Balance Sheet showing its assets liabilities with a
copy of each of these documents to the concerned
Commissioner of Income-tax.
- iv) That the said **Association** will apply to Central Board
of Direct Taxes, Ministry of Finance, (Department of
Revenue), New Delhi, 3 months in advance before the
expiry of the approval for further extension.
Applications received after the date of expiry of
approval are liable to be rejected.

INSTITUTION

Shankaracharya Pratishthan, Pune.

This Notification is effective for a period from

1.4.1986 to 31.3.1987.

See
(Y.K. Batra)

Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Investigation)/(Special Investigation)/IT&Audit/RS&PR/Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
3. Directorate of O & M Services (Income-tax), Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Scientific & Industrial Research, Technology Bhavan, New Mehrauli Road, New Delhi with reference to their Office Memorandum No. **1/12/177-YU.V** dated **26-3-86**
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller & Auditor General of India (50 copies).
7. Bulletin Section of D.I.(P&PR), 2nd Floor, Hans Bhavan, I.P. Estate, New Delhi (5 copies).
8. The **Director, Bhaskaracharya Pratishthan, 105/6, Erandavane, Kite Bungalow, Pune - 411 004.**

(Y.K. Batra)

Under Secretary to the Government of India

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